BEFORE THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

MISC. APPLICATION NO. 215 OF 1994

IN

ORIGINAL APPLICATION NO. 181 OF 1994.

DISTRICT: AURANGABAD.

Shri. Narayan s/o Narhari Dahiwal APPLICANT

VERSUS

Telecom District Engineer,

Angikar Building, Aurangabad. ... RESPONDENT.

Brief facts leading to the application for Condonation of delay:-

MAY IT PLEASE YOUR HONOUR:

- 1. That, the applicant is working under control of Respondent No. 1 as a causal worker w.e.f. 1/1/1979 to 31/12/1983. He terminated orally from Ist January 1984, he challenges the orial termination order issued by the respondent No. 1
- That, the applicant is the only earning member of his family and there are five members dependent upon him. There is no source of livelihood of income to the applicant and applicant approaches and requested several times to the respondent for reinstatement in his service as he had completed 4 years contineously in the Department, but uptoll now the respondent is not considering his request for the reanstatement in the service.

Moral